

MINUTES OF THE MEETING No. 29/09 HELD ON 15.10.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

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The 29/09 meeting of Advance Licensing Committee was held on 15.10.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-290 NC No.29/09 Dated 15.10.08	M/s. Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/389 /AM08/DES-IV RLA F.No.03/95/40/279/AM07 .Lic.No.0310388060 dated 5/7/2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/90/2007/PC.II dated 07.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1) Stero PEG 200	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.500 Kg 0.520 Kg
2) Stero PEG 400	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.250 Kg 0.760 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-291 NC No.29/09 Dated 15.10.08	M/s. Aarti Industries Ltd, Mumbai F.No.01/83/50/2096 /AM08/DES-IV RLA F.No.03/94/40/1043/AM08
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/55/2008/Ch.III dated 02.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Fast Bordeaux G.P Base	1 Kg	1. Para Anisidine 2. Methylene Chloride	0.910 Kg 0.450 Kg

The above norms are fixed in supersession of norms fixed in NC Meeting No.5/83 ALC-I/2008 dated 30/4/2008
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-292 NC No.29/09 Dated 15.10.08	M/s. Aarti Industries Ltd, Mumbai F.No.01/83/50/2078 /AM08/DES-IV RLA F.No.03/94/40/1030/AM08 .Lic.No.0310457742 dated 16/1/2008
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/55/2008/Ch.III dated 2.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Fast Red B Base	1 Kg	1. Ortho Anisidine 2. Methylene Chloride	1.190 Kg 0.408 Kg

The above norms are fixed in supersession of norms fixed in NC Meeting No.5/83 ALC-I/2008 dated 30/4/2008
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-293 NC No.29/09 Dated 15.10.08	M/s. Maruti Granites & Marbles (P) Ltd, Udaipur F.No.01/86/50/193 /AM02/DES-IV RLA F.No.13/80/40/165/AM02 .Lic.No.1310004362 dated 5/12/2001
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The Committee considered the case as per agenda and Committee reviewed the decision taken by the ALC in Meeting No.45/02 dated 5/3/2002 rejecting the case on the ground the norms of various marble products were suspended at that time and decided to accord ex post facto approval to the decision taken on file regarding fixation of Norms as per SION A-1051/A-1052 as applicable. The said decision was communicated to the RLA/firm vide letter dated 8/10/2008

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-294 NC No.29/09 Dated 15.10.08	M/s. GKB Ophthalmics Ltd, Goa F.No.01/87/162/614 /AM08/DES-IV SEEPZ SPECIAL ECONOMIC ZONE Letter No.IA/II 70/06-07/8965 dated 14/11/06 & IA II/52/07-08/966 dated 15/2/08 & 6/8/08
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The Committee considered the case as per agenda and in view of the representation dated 24/9/2008 from firm, the Committee decided to amend the description of import item from Relevant Ophthalmic Lenses of Glass as mentioned in decision of the Norms Committee M.No.22/09 dated 27/8/2008 Case No.M-249 to Relevant Ophthalmic Blanks of Glass.

SEEPZ Special Economic Zone concerned may take necessary action under para 6.7(e) of HBP Vol-I as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 29/83-ALC1/2008 **MEETING DATE** : 15.10.2008

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status : Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to issue last reminder to Deptt. of Fertilizer. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 12.11.2008.			

2	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status : Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:12.11.2008

Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 12.11.2008

3	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to issue last reminder to Deptt. of Fertilizer. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 12.11.2008.			

4	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 12.11.2008			

5	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG and also decided to issue reminder to PNG . Accordingly the case may be re-listed on 12.11.2008..			

	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
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6	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 12.11.2008			

7	Case No.:5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Deffered
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to issue last reminder to Deptt. of Fertilizer. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 12.11.2008.				

8	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 12.11.2008				

9	Case No.:482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Deffered
	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to issue last reminder to Deptt. of Fertilizer. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 12.11.2008.				

	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
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10	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DC(SSI). Accordingly the case may be re-listed on 12.11.2008.				

11	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 12.11.2008				

12	Case No.:763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Deffered
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and decided to issue last reminder to Deptt. of Fertilizer. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 12.11.2008.				

13	Case No.:129/46/83-ALC1/2007	Party Name:RENAISSANCE CREATIONS PVT. LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Rejected
	HQ File :01/83/050/01937/AM08/	RLA File :05/24/040/00336/AM08/	Lic.No/Date:0510206875 27.07.2007	Defer Date:15.10.2008
Decision : The Committee considered the case as per agenda and noted that the item of export is in numbers for which inputs are required in Kg and therefore it is difficult to establish the nexus between these two. The Committee decided to reject the case.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

14	Case No.:785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Rejected
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div). on14.7.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

15	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:12.11.2008
	Decision :The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 12.11.2008			

16	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:12.11.2008
	Decision :The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 12.11.2008			

17	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda. The representative of MSME stated that certain information have been called for from the firm which is awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 12.11.2008.			

18	Case No.:149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dated 29.9.2008 from firm. Accordingly the case may be re-listed on 12.11.2008.			

19	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 12.11.2008			

20	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly			

	the case may be re-listed on 12.11.2008
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21	Case No.: 11/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Deferred
	HQ File :01/83/050/00183/AM09/	RLA File :10/24/040/00165/AM08/	Lic.No/Date:1010028446 10.01.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

22	Case No.:20/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
	HQ File :01/83/050/02094/AM08/	RLA File :03/94/040/01013/AM08/	Lic.No/Date:0310457928 17.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 & 15.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty.	Item of Import	Qty.
	1) Kempas TR 275 A (Passivation)containing 35% Boric Acid	1 Kg	Boric Acid	0.350 Kg
	2) Kempas TR 275 H Containing 40% Boric Acid	1 Kg	Boric Acid	0.400 Kg
	3) Neobrite 144 ALS Containing 20% Allyl Chloride and 30% Sodium Sulphite	1 Kg	1. Sodium Sulphite 2. Allyl Chloride (3-Chloropropene)	300 Gms 200 Gms
	4) Decorex CA Salt Containing 99.5% Chromic Acid	1 Kg	Chromic Acid	995 Gms
	5) Neobrite 536 (Nickel Intermediate)	1 Kg	1. Butynediol (2 Butyne-1,	590 Gms

Containing 59% Butynediol & 44% Propylene Oxide		4-Diol) 2. Proylene Oxide	440 Gms
6) Teknobrite AZ 1085 M Containing 3.5% Ralufon EA 15-90, 3.5% Ralufon Nape 14-90 and 2% Calfax 10L-45.	1 Kg	1. Ralufon EA 15-90 (Poly ethylene glycol-ethyhexyl- sulfopropyl – diether, K – salt) 2. Ralufon Nape 14-90 (2- Naphthalenyl -3- Sulfopropyl Ether, Alkali Salt 3. Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	35 Gms 35 Gms 20 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00196/AM09/	RLA File :10/24/040/00195/AM08/	Lic.No/Date:1010028874 20.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN/02/Kan/08 dt. 9.9.2008 offered by them that the weighted average yield comes to 25.91% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 25.91% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	28.50 MT	Nutmeg Without shell BWP	110 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:26/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00198/AM09/	RLA File :10/24/040/00184/AM08/	Lic.No/Date:1010028902 25.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN/02/Kan/08 dt. 15.10.2008 offered by them that the weighted average yield comes to 17.86% whereas the firm has applied at 18.14% yield, the Committee decided to approve the case at 18.14% (Higher yield) as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	18.142 MT	Nutmeg (BWP) without shell	100.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:27/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00199/AM09/	RLA File :10/24/040/00183/AM08/	Lic.No/Date:1010028901 25.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN/02/Kan/08 dt. 15.10.2008 offered by them that the weighted average

yield comes to 18.59% whereas the firm has applied at 18.14% yield, the Committee decided to approve the case at 18.59% (Higher yield) as under:-

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Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	18.59 MT	Nutmeg (BWP) without shell	100.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:15/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00187/AM09/	RLA File :10/24/040/00190/AM08/	Lic.No/Date:1010028953 29.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN/02/Kan/08 dt. 15.10.2008 offered by them that the weighted average yield comes to 07.79% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

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Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10 MT	Light Black Pepper (Light Berries)	100.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

27	Case No.:16/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
	HQ File :01/83/050/00188/AM09/	RLA File :10/24/040/00192/AM08/	Lic.No/Date:1010028955 29.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN/02/Kan/08 dt. 15.10.2008 offered by them that the weighted average yield comes to 09.61% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	10 MT	Light Black Pepper (Light Berries)	100.00 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

28	Case No.:17/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00189/AM09/	RLA File :10/24/040/00193/AM08/	Lic.No/Date:1010028956 29.02.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

29	Case No.:18/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00190/AM09/	RLA File :10/24/040/00194/AM08/	Lic.No/Date:1010028958 29.02.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.

30	Case No.:19/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
	HQ File :01/83/050/00191/AM09/	RLA File :10/24/040/00191/AM08/	Lic.No/Date:1010028954 29.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN/02/Kan/08 dt. 15.10.2008 offered by them that the weighted average yield comes to 09.56% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	10 MT	Light Black Pepper (Light Berries)	100.00 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

31	Case No.:84/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00256/AM09/	RLA File :10/24/040/00204/AM08/	Lic.No/Date:1010029033 10.03.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

32	Case No.:73/9/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00245/AM09/	RLA File :03/94/040/01279/AM08/	Lic.No/Date:0310464582 12.03.2008	Defer Date:12.11.2008

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received on 25/8/2008 and forwarded the information to TA(DIPP) on 5/9/2008 and decided to defer consideration of the case for four weeks for want of comments from TA. Accordingly the case may be re-listed on 12.11.2008.

33	Case No.:74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23/9/2008 and forwarded the information to TA(DIPP) on 25/9/2008. The case is deferred for two weeks. Accordingly the case may be re-listed on 29.10.2008.			

34	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:20.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.10.2008			

35	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.10.2008			

	Case No.:48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
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36	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Fertilizer and also decided to issue reminder to M/o Fertilizer. Accordingly the case may be re-listed on 12.11.2008..				

37

Case No.:85/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00257/AM09/	RLA File :10/24/040/00206/AM08/	Lic.No/Date:1010029139 24.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN/02/Kan/08 dt. 15.10.2008 offered by them that the weighted average yield comes to 13.17% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 13.17%(Higher yield) as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	19.755 MT	Light Black Pepper (Light Berries)	150.00 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

38	Case No.:58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for wants of reply from the firm to the D/L issued on 29.9.08 by this office. Accordingly the case may be re-listed on 12.11.2008.

39	Case No.:80/9/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Rejected
	HQ File :01/83/050/00252/AM09/	RLA File :02/24/040/00264/AM08/	Lic.No/Date:0210110797 27.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of MSME present in the meeting and offered written comments vide letter No.23(1)/2008/Chem. Dated 15/10/2008 and the Committee decided to reject the case as the firm did not provide approved formulation of Emta Skin Care Body Lotion called for by them vide letter dated 1/7/2008 and subsequent reminder dated 5/9/2008. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40

Case No.:81/9/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00253/AM09/	RLA File :03/94/040/01248/AM08/	Lic.No/Date:0310466535 27.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/4/2008/Ch.II dated 26.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Profenophos Technical (89% Min.)	1 kg.	1. 4-Bromo 2-Chloro Phenol	0.607 Kg
		2. Diethyl Thiophosphoryl Chloride	0.558 Kg
		3. N-Propyl Bromide	0.360 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

41

Case No.:78/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status :Case Approved
HQ File :01/83/050/00250/AM09/	RLA File :03/95/040/01200/AM08/	Lic.No/Date:0310466583 28.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-			
Item of Export	Qty	Item of Import	Qty
Patient Information Literature made of Elementa Opaque (Bible Paper) GSM 40+/- 10% (Export Qty – 5718167.00 Nos.)	1 Kg	1. Printing Paper Elementa Uncoated Opaque Premier White 40 GSM (Bible Paper 40 GSM +/- 10%)	1.10 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

42	Case No.: 82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 12.9.08 by this office. Accordingly the case may be re-listed on 12.11.2008.			

43	Case No.:52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 12.11.2008.			

44	Case No.:56/9/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00228/AM09/	RLA File :03/95/040/01243/AM08/	Lic.No/Date:0310467652 08.04.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.11.2008.			

45	Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 12.11.2008			

46	Case No.:90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA.. Accordingly the case may be re-listed on 12.11.2008.			

47	Case No.: 38/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Rejected
	HQ File :01/83/050/00408/AM09/	RLA File :05/24/040/00067/AM09/	Lic.No/Date:0510220940 26.05.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office dated 18.7.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.: 14/21/83-ALC1/2008	Party Name:PRAGATI HIGHTECH PRODUCTS PVT. LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Deferred
	HQ File :01/83/050/00655/AM09/	RLA File :33/24/040/00001/AM09/	Lic.No/Date:3310011135 29.05.2008	Defer Date:12.11.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 15/10/08 offered by him the Committee decided to call for the following information from the firm as under:- 1) Species of Veneer to be imported 2) Net content of phenolic resin in export 3) Calculation sheet to arrive at the quantity of raw material asked for taking into consideration 12% wastage Accordingly the case may be re-listed on 12.11.2008.			

49	Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:29.10.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks			

for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 29.10.2008..

50	Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 12.11.2008..			

Case No.:16/13/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00367/AM09/	RLA File :02/24/040/00068/AM09/	Lic.No/Date:0210113527 13.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments dated 15/10/2008 offered by the representative of DIPP, decided to approve the case as applied for. It is also decided to amend the description of export item and description of import item at S.No.7 & 8 as under:- Export Item			
S.No.	Description of Item	Quantity	
1.	Printing ink Black (containing pigment content 21.9+/-2% & solid resin content 38.2% +/-2%)	25000 Kg	
2.	Printing ink Cyan (containing pigment content 17.6+/-2% & solid resin content 38.1% +/-2%)	25000 Kg	
3.	Printing ink Magenta (Flush Routs) (containing pigment content 13.2+/-2% & solid resin content 38.8% +/-2%)	25000 Kg	

4.	Printing ink Yellow (Flush Route) (containing pigment content 13.2+/-2% & solid resin content 27% +/- 2%)	50000 Kg
5.	Printing ink in various colour (containing pigment content 15+/-2% & solid resin content 38.1% +/- 2%)	45000 Kg
6.	Varnish (containing solid resin content 25%+/-2%)	70000 Kg

Imports Item

7.	Flush Rubine/agenta for Printing Ink (containing solid resin content 32.5+/-2.5% and pigment content 22.5% +/- 2.5%)	15000 Kg
8.	Flush Yellow for Printing Ink (containing solid resin content 32.5%+/-2.5% and pigment content 22.5%+/-2.5%)	30000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:102/14/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
HQ File :01/83/050/00476/AM09/	RLA File :31/24/040/00085/AM09/	Lic.No/Date:3110034157 24.06.2008	Defer Date:29.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 29.10.2008..			

53	Case No.:2/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
	HQ File :01/83/050/00522/AM09/	RLA File :03/94/040/00349/AM09/	Lic.No/Date:0310478084 09.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP dated 15.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Printing Ink Extender (Clear) (containing solid resin minimum 25% +/-2%)	30000 Kg	Vinyl Resin Binder (100% solid)	7.500 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:4/17/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00524/AM09/	RLA File :10/24/040/00030/AM09/	Lic.No/Date:1010030158 10.07.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12/11/2008.			

55	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 12.11.2008			

56	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 29.10.2008..			

57	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12/11/2008.			

58	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 15/10/08 offered by him the Committee decided to call for the following information from the firm as under:- 1) Clarification regarding manufacturing of Plain paper, Coated paper & Carbonless Paper from Thermal Coated Paper. 2) Width of import & export Accordingly the case may be re-listed on 12.11.2008.			

59	Case No.:10/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
	HQ File :01/83/050/00530/AM09/	RLA File :03/94/040/00399/AM09/	Lic.No/Date:0310478419 11.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP dated 15.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Printing Ink Concentrate (containing pigment minimum 25% +/-2% & solid resin minimum 13% +/- 2%)	60000 Kg	Nitro Cellulose Binder (containing solid resin content 32.5% +/- 2.5% and pigment content 22.5% +/- 2.5%)	12000 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:11/17/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00531/AM09/	RLA File :03/94/040/00354/AM09/	Lic.No/Date:0310478426 11.07.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.11.2008			

61	Case No.:15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) present in the			

meeting and on the basis of verbal comments offered by him the Committee decided to call for hard copy from RLA.. Accordingly the case may be re-listed on 12.11.2008.

62	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

63

Case No.:2/21/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
HQ File :01/83/050/00643/AM09/	RLA File :03/94/040/00370/AM09/	Lic.No/Date:0310481427 06.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 13/10/08 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
1) Super Master Maintenance Salt containing 99% of Chromic Acid	1 kg.	Chromic Acid	0.990 Kg
2) Super Star make up Salt containing 99% of Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
3) Zeebrite TCR containing 35% of Chromic Acid	1 Kg	Chromic Acid	0.350 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:7/21/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.11.2008.			

65	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.11.2008.			

66	Case No.:15/21/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00656/AM09/	RLA File :02/24/040/00124/AM09/	Lic.No/Date:0210115881 08.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 12.11.2008.			

67	Case No.:17/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00658/AM09/	RLA File :10/24/040/00035/AM09/	Lic.No/Date:1010030508 08.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

68	Case No.:18/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00659/AM09/	RLA File :10/24/040/00038/AM09/	Lic.No/Date:1010030511 08.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

69	Case No.:19/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00660/AM09/	RLA File :10/24/040/00031/AM09/	Lic.No/Date:1010030532 11.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

70	Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

71	Case No.:21/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Deffered
	HQ File :01/83/050/00662/AM09/	RLA File :10/24/040/00033/AM09/	Lic.No/Date:1010030534 11.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

72	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

73	Case No.:23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

74	Case No.:24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

75	Case No.:25/21/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00666/AM09/	RLA File :09/24/040/00112/AM09/	Lic.No/Date:0910035008 11.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and Committee decided to call for hard copy from RLA/Firm. Accordingly the case may be re-listed on 12.11.2008.			

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Case No.:26/21/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status :Case Approved
HQ File :01/83/050/00667/AM09/	RLA File :09/24/040/00352/AM08/	Lic.No/Date:0910035009 11.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. dated 13/10/08 and decided to approve this case with 10% wastage as under:-			
Item of Export	Qty	Item of Import	Qty
Low Porosity base Tissue – 21 GSM (LPB) Low Porosity Paper The resultant product should be packed in 0.53 mt of Kraft Paper (Between 120-200 gsm) pallet label core pipes) which should be reflected in shipping bills duty authomicated by the Customs.	30.000 MT	1. Pulp (Softwood/ Hardwood Pulp)	28.34 MT
		2. Catonic Starch (Retention Agent)	0.787 MT
		3. Calcium Carbonate (Filler)	1.258 MT
		4. Packing Material (Kraft Paper (Between 120-200 gsm), Pallet Label, Core Pipes ETC).	As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:29/21/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00670/AM09/	RLA File :03/94/040/00181/AM09/	Lic.No/Date:0310482121 11.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 12/11/2008.			

78	Case No.:30/21/83-ALC1/2008	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00671/AM09/	RLA File :03/94/040/00457/AM09/	Lic.No/Date:0310482162 11.08.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 12/11/2008.			

79	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines. Accordingly the case may be re-listed on 12/11/2008.			

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Case No.:32/21/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status :Case Approved
HQ File :01/83/050/00673/AM09/	RLA File :03/95/040/00302/AM09/	Lic.No/Date:0310482332 12.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/16/2004-Ch.II dated 23/4/07 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acephate 97% DF	1 kg.	1. O,O-Dimethyl Phosphoramido Thioate (DMPAT) 95% 2. Methylene Dichloride 3. Bag	1.335 Kg 0.500 Kg May be allowed as per general packingj policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.: 33/21/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Approved
	HQ File :01/83/050/00674/AM09/	RLA File :03/95/040/00086/AM08/	Lic.No/Date:0310482344 12.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/3/2007-Ch.II dated 22/9/08 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Lambda Cyhalothrin 2.5% EC	1 kg.	1. Lambda Cyhalothrin 92% 2. Solvent C IX (Solvent C 9)	0.0275 Kg 0.873 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

82	Case No.: 1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:29.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 29/10/2008.			

	Case No.: 3/25/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Deferred
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83	HQ File :01/83/050/00752/AM09/	RLA File :17/24/040/00053/AM09/	Lic.No/Date:1710002152 05.09.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 12.11.2008			

84	Case No.:4/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00753/AM09/	RLA File :03/95/040/00504/AM09/	Lic.No/Date:0310485558 08.09.2008	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 12.11.2008				

85	Case No.:5/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00754/AM09/	RLA File :03/95/040/00429/AM09/	Lic.No/Date:0310485564 08.09.2008	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 12.11.2008				

86	Case No.:6/25/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00755/AM09/	RLA File :02/24/040/00139/AM09/	Lic.No/Date:0210117155 09.09.2008	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP. Accordingly the case may be re-listed on 12.11.2008.				

	Case No.:7/25/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
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87	HQ File :01/83/050/00756/AM09/	RLA File :03/94/040/00489/AM09/	Lic.No/Date:0310485838 10.09.2008	Defer Date:12.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 12.11.2008.				

88	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 15.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. GSM of Silicone Coating in export 2. Namely Platinum Catalyst & Cross Linkers with Catalogue Accordingly the case may be re-listed on 12.11.2008.			

89	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:15.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 12.11.2008.			

90	Case No.:10/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918 10.09.2008	Defer Date:12.11.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 12.11.2008.

Case No.: 11/25/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status: Case Approved
HQ File :01/83/050/00760/AM09/	RLA File :03/94/040/00063/AM09/	Lic.No/Date:0310485850 10.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/8/2004 dated 7.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1) Solar BBIS Electroplating Reaction (Bis Benzene Sulphonamide)	1 kg.	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloride	0.600 Kg 0.675 Kg
2) Solar PS Electroplating Reaction Product – Chemical Name – Sodium Propyne Sulphonate	1 Kg	1. Propargyl Alcohol	0.300 Kg
3) Solar PPS OH 8000 Electroplating Reaction Product – Chemical Name – 1-(2 Hydroxy-3-Sulphopropyl) Pyridinium Hydroxide, Inner Salt	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 kg 0.405 Kg
4) Solar PME 900 Electroplating Reaction	1 Kg	1. Propargyl Alcohol	0.620 Kg

Product – Chemical Name – Ethoxylated Propargyl Alcohol			
5) Solar BEO 252 Electroplating Reaction Product – Chemical Name – Ethoxylated 2 Butyne 1,4 DIOL	1Kg	1. Butynediol	1.080 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:12/25/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Approved
	HQ File :01/83/050/00761/AM09/	RLA File :03/94/040/00051/AM09/	Lic.No/Date:0310485855 10.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/8/2004 dated 7.12.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Solar BBIS Electroplating Reaction (Bis Benzene Sulphonamide)	1 kg.	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloride	0.600 Kg 0.675 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:13/25/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:29/83-ALC1/2008 15.10.2008	Status:Case Deferred
	HQ File :01/83/050/00762/AM09/	RLA File :03/94/040/00499/AM09/	Lic.No/Date:0310485857 10.09.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-			